

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2968
TO BE ANSWERED ON 29TH MARCH, 2022**

PENDING PAYMENTS TO PRIVATE HOSPITALS TOWARDS CGHS

2968. SHRI SAMBHAJI CHHATRAPATI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state : -

- (a) whether large amounts are due to the private hospitals towards treatment offered under CGHS for months;
- (b) if so, the major reasons for such delays in releasing payments since the CGHS beneficiaries are likely to be denied treatment by such hospitals, if the delay in clearing payment continues;
- (c) whether Government has a proper mechanism in place to clear the dues of the private hospitals within a reasonable time frame; and
- (d) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (d): Settlement of Bills is a dynamic process. As per Memorandum of Agreement signed between CGHS and the empanelled private hospital(s), the latter cannot deny treatment to *bona fide* beneficiaries.

Following measures are taken for expeditious settlement of hospital bills under CGHS: -

- The entire process of payment of bills is made paperless and transparent.
- All hospital bills are uploaded on IT platform of National Health Authority (NHA)-an attached office of Ministry of Health and Family Welfare.
- Additional manpower is mobilized for scrutiny of bills.
- Regular monitoring by senior officers.